

RBL BANK LTD.
 REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
 Controlling Office : One World Centre, 20th Floor, Tower 2B 841, Senapati Bapat Marg, Lower Parel (West), Next to Prabhadevi Station (W), Mumbai - 400013.

POSSESSION NOTICE
(For Immovable Property) Rule 8(1)
 Whereas, the undersigned being the Authorized Officer of RBL BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13 (12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 22/06/2022 in respect of Loan A/c No. 809001762463 & 809002822401 and calling upon the borrower/s HARESH NARBHERAMBHAI SHERASIYA (Applicant), Minaben Hareshbhai Sherasiya (Co-ApPLICANT) to repay the amount mentioned in the notice being Rs.19,41,941.97/- total outstanding amount due as on 22/06/2022 in the aforesaid Loan Account Nos. within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said rules on 13/07/2024

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of RBL BANK LTD for an above-mentioned amount and interest thereon.

Description of the Immovable Property:
PROPERTY OWNED BY: HARESH NARBHERAMBHAI SHERASIYA
 All the piece and parcel of Constructed Residential Property admeasuring 115.49 sq. Mtrs. Situated at Japur Gamtal, at Morbi - 363641 Bounded - On or towards East : Road, On or towards South: Property of Japur Gram Panchayat, On or towards West: Halan, On or towards North: Property of Nagibhai Hirjibhai

Your attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets i.e. property mentioned hereinbefore by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by our bank.

Place : Morbi Date : 13/07/2024

For RBL Bank Ltd. Authorised Officer (Alpesh Shah)

RBL BANK LTD.
 REGISTERED OFFICE: 1st Lane, Shahupuri, Kolhapur-416001
 Controlling Office : One World Centre, 20th Floor, Tower 2B 841, Senapati Bapat Marg, Lower Parel (West), Next to Prabhadevi Station (W), Mumbai - 400013.

POSSESSION NOTICE
(For Immovable Property) Rule 8(1)
 Whereas, the undersigned being the Authorized Officer of RBL BANK LTD. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13 (12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 04th August, 2023 in respect of Loan A/c No. 809001947815 & 809002707579 calling upon the borrower/s ASHIKBHAI ALARAKHABHAI KALADIA (APPLICANT) and NILOFARBEN ASHIKBHAI KALADIYA (CO-APPLICANT) to repay the amount mentioned in the notice being Rs.27,78,611.06/- (Rupees Twenty Seven Lakhs Seventy Eight Thousand Six Hundred Eleven and Six Paise Only) total outstanding amount due as on 04.08.2023 in Loan A/c No. 809001947815 & 809002707579 within 60 days from the date of receipt of the said notice.

The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken the **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 9 of the said rules on 13/07/2024

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of RBL BANK LTD for an above-mentioned amount and interest thereon.

Description of the Immovable Property:
PROPERTY OWNED BY: ASHIKBHAI ALARAKHABHAI KALADIA
 Residential Property Bearing Ground Floor + First Floor + Second Floor Admeasuring 69.51 Sq. Mtrs. Situated At Revenue Survey No.149/1, Plot No. 232/A, Morbi - 363641 Bounded - Towards East: Road, Towards South: Plot No. 232, Towards West: Plot No. 229/A, Towards North: Plot No. 232/A/P

Your attention is invited to provisions of section 13(8) of SARFAESI Act for redemption of secured assets i.e. property mentioned hereinbefore by tendering the aforementioned outstanding dues together with all costs, charges and expenses incurred by our bank.

Place : Rajkot Date : 13/07/2024

For RBL Bank Ltd. Authorised Officer (Alpesh Shah)

WEALTH FIRST PORTFOLIO MANAGERS LIMITED
 Regd. Office: Capitol House, 10 Paras-II, Near Campus Corner, Prahaladnagar, Anandnagar, Ahmedabad-380015, Gujarat, India
 CIN: L67120GJ2002PLC040636
 Phone: +91-79-4024 0000 Fax: +91-79-4024 0081, E-mail: info@wealthfirst.biz, Website: www.wealth-firstonline.com

INFORMATION REGARDING THE 22nd ANNUAL GENERAL MEETING TO BE HELD THROUGH VIDEO CONFERRING OR OTHER AUDIO VISUAL MEANS

1. Notice is hereby given that the 22nd Annual General Meeting ("AGM") of the members of Wealth First Portfolio Managers Limited ("the Company") will be convened on Tuesday, 27th August, 2024 at 04.00 PM IST through Video Conferencing ("VC") or Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 ("Act") & Rules framed thereunder and the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with all applicable Circulars on the matter issued by the Ministry of Corporate Affairs ("MCA Circulars") and Securities and Exchange Board of India ("SEBI Circular") to transact the businesses as set forth in the AGM Notice, without the physical presence of the Members at a common venue.

2. Members will be provided with a facility to attend the 22nd AGM through electronic platform provided by Bigshare Services Private Limited. Members may access the same at <https://vote.bigshareonline.com>. The proceedings of the 22nd AGM shall be deemed to be conducted at the Registered Office of the Company which shall be the deemed venue of the 22nd AGM.

3. The Notice of 22nd AGM and the Annual Report for the financial year 2023-24 ("Annual Report") will be sent by email to all those Members, whose email addresses are registered with the Company or with their respective Depository Participants ("Depository"), in accordance with the MCA Circular(s) and the SEBI Circular(s).

4. Members who have not registered their e-mail addresses with the Depositories/Company/Registrar and Share Transfer Agent (RTA), so far, are requested to register/update their e-mail addresses through their concerned Depository Participants. However, the members may temporarily register the same with the Company by providing details such as Name, DP ID, Client ID, PAN, Mobile number and email address to cs@wealthfirst.biz.

5. Members can join and participate in the 22nd AGM through VC/OAVM facility only. Necessary arrangements have been made by the Company with Bigshare Services Private Limited to facilitate e-Voting. The Company will provide facility to its Members to exercise their right to vote by electronic means both through remote e-voting and e-voting at the AGM. The instruction of joining the 22nd AGM and the manner of participation in the remote electronic voting or casting vote through e-voting system during the 22nd AGM is provided in the Notice of the 22nd AGM. Members participating through VC/OAVM facility shall be counted for the purpose of reckoning the quorum under section 103 of the Companies Act, 2013. Physical copies of the Annual Report and the notice of the 22nd AGM will be provided to the Members on request. The Notice of 22nd AGM and the Annual Report will also be available on the website of the Company i.e. www.wealth-firstonline.com and the website of NSE Limited i.e. www.nseindia.com.

6. The Record Date has been fixed as Tuesday, 20th August, 2024 for the purpose of voting entitlement for AGM and for determining the names of eligible members for equity dividend, if approved by the Members in the ensuing AGM. Members may opt for the direct credit of dividend/ECS wherein members get the credit of dividend directly in their designated bank account. This ensures direct and immediate credit with no chance of loss of bank instrument in transit. To avail this facility, the members are requested to update with their Depository Participants, the active bank account details including 9 digit MICR code and IFSC code, in case the holding is in dematerialized form.

In the event the Company is unable to pay the dividend to any member by electronic mode, due to non-registration of the Electronic Bank Mandate, the Company shall dispatch the dividend warrant/Banker's cheque/demand draft to such member, at the earliest once the normalcy is restored.

In accordance with the provisions of the Income Tax Act, 1961 as amended by and read with the provisions of the Finance Act, 2020, dividend declared and paid by the Company shall be taxable in the hands of the shareholders w.e.f. April 01, 2020 and the Company is required to deduct tax at source (TDS) from dividend paid to the Shareholders at prescribed rates in the Income Tax Act, 1961 (the IT Act).

In general, to enable compliance with TDS requirements, Members are requested to complete and / or update their Residential Status, PAN and Category as per the IT Act with their Depository Participants in case shares are held in dematerialized form. To avail the benefit of non-deduction of tax at source, shareholders are requested to submit necessary documents / declarations latest by 11:59 p.m. IST, 19th August, 2024.

The above information is being issued for the information and benefit of all the Members of the Company and is in Compliance with the MCA Circular/s and SEBI Circular.

By order of the Board of Directors
 For Wealth First Portfolio Managers Limited
 Sd/-
 Ashish Shah
 Managing Director

Date : 17th July, 2024
 Place : Ahmedabad

BO-SACHIN GIDC-Gate No.1 Sachin GIDC, Surat
60 Days' Notice to Borrower and Gaurantor

To: Legal heir of Late. Sh Kurmi Aditya Chhotelal (Borrower)
 Add: House No. 181, Sainath Society, Village Kansad, Sachin, Surat, Gujarat-394230
 Mrs. Guddi Devi Aditya Kumar, (Co-Borrower)
 Add: House No. 181, Sainath Society, Village Kansad, Sachin, Surat, Gujarat-394230

Dear Sir/Madam,
NOTICE U/S 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (SARFAESI)
Reg: NPA Account No 929800NC0000801 facilities availed by Late. Sh Kurmi Aditya Chhotelal (Borrower) and Mrs. Guddi Devi Aditya Kumar, (Co-Borrower)
 That Late Sh Kurmi Aditya Chhotelal (Borrower) and Mrs Guddi Devi Aditya Kumar, (Co-Borrower) residing at House No. 181, Sainath Society, Village Kansad, Sachin, Surat, Gujarat-394230 have following outstanding Credit facilities:

Particulars	Amount
Credit facilities Sanctioned/ Availed Limit with account number	Home Loan, Rs.6,56,000/- 929800NC0000801
ROI at the time of Sanction as per sanction letter	6.90%
Prevailing Rate of Interest	9.40%
Penal Interest @	2.00%
Balance Outstanding as on date of NPA, (i.e., 30.04.2024)(A)	Rs. 6,11,822.87
Interest charged after the date of NPA (B)	NIL
Other Charges (C)	NIL
Total Outstanding as on 09.05.2024 (A+B+C)	Rs. 6,11,822.87

Further, the statement of account is enclosed herewith for ready reference.

That you all are the borrowers in view of the definition provided under Section 2(f) of the SARFAESI Act, 2002.
 That the undersigned is the authorised officer in view of the definition provided under Rule 2(a) of the Security Interest (enforcement) Rules, 2002.
 That the registered mortgage was created on 13.07.2021 secure the facility.
 Due to non-payment of instalment/ interest/ principal debt, the account/s has/have been classified as Non-Performing Asset on 30.04.2024 as per Reserve Bank of India.
 The amount due to the Bank as on 08-05-2024 is Rs. 6,11,822.87 (Rupees Six lakh Eleven thousand eight hundred Twenty-two rupees and eighty-seven paise only) with further interest until payment in full (hereinafter referred to as "secured debt") and recall notice issued on 03-05-2024.
 To secure the outstanding under the above said facilities, you have, inter alia, created security interest in respect of the following properties/assets:

Nature of Facilities/ Security	Security
Home Loan	All that piece and parcel of property which is known as 'Tenement/House No 181' admeasuring area 34.00 Sq meters with construction built up area about 24.36 Sq. meters made thereon, together with leasehold right in the land of the G.H. B's (Gujarat Housing Board) estate known and named as 784 LIG (Sai Nath Society), situated on the land bearing Revenue Survey No. 213,233/1, Block Nos. 174,175,194 of moje village Kansad, Taluka Choryasi, District Surat, Gujarat, Boundary of the aforesaid Property: On North by: Tenement/House No. 182, On South by: Tenement/House No. 180, On East by: Common Margin Service, On West by: Road

We hereby call upon you to pay the amount of Rs. 6,11,822.87 (Rupees Six lakh Eleven thousand eight hundred Twenty-two rupees and eighty-seven paise only) with further interest at the contracted rate until payment in full within 60 days (Sixty Days) from the date of this notice. In default, besides exercising other rights of the Bank as available under Law, the Bank is intending to exercise any or all of the powers as provided under section 13(4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (hereinafter referred to as "the Act"). The details of the secured assets intended to be enforced by the Bank, in the event of non-payment of secured debt by you as above: Your attention is hereby drawn invited to provisions of sub-section (8) of section 13 of the Act in respect of time available to you to redeem the secured assets.

Please take notice that in terms of section 13(13) of the said Act, you shall not, after receipt of this notice, transfer by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured assets above referred to, without prior written consent of the Bank.

You are also put on notice that any contravention of this statutory injunction/restraint, as provided under the said Act, is an offence.
 If for any reason, the secured assets are sold or leased out in the ordinary course of business, the sale proceeds or income realised shall be deposited/remitted with/to the Bank. You will have to render proper account of such realisation/income.
 We reserve our rights to enforce other secured assets.
 Please comply with this demand under this notice and avoid all unpleasantness. In case of non-compliance, further needful action will be resorted to, holding you liable for all costs and consequences.
 This notice issued is without prejudice to the bank taking legal action before DRT/Court, as the case may be.

Date: 09/05/2024 Chief Manager, Authorized Officer, Punjab National Bank

STATE BANK OF INDIA
TILAKWADA BRANCH
 Tilakwada Branch (11039), Tal: Tilakwada, Dist: Narmada, Gujarat, (India)
 Ph.No.: 02665-266199, Email: sbi.11039@sbi.co.in

POSSESSION NOTICE
Appendix - 4 ((See Rule 8(1)) [For Immovable Property]
 Whereas, The undersigned being the Authorized Officer of STATE BANK OF INDIA, (11039) TILAKWADA BRANCH, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 10.05.2022 calling upon the borrower Mr. MAYUDIN BADRUDIN MALEK to repay the amount mentioned in the notice being Rs.7,40,054.00 (Rupees Seven Lakh Forty Thousand Fifty Four Only) as on 10.05.2022 and further interest, incidental expenses, cost and other charges thereon within 60 days from the date of receipt of the said notice.

The borrowers, legal heirs (known-unknown) legal representative (known-unknown) having failed to repay the amount, notice is hereby given to the borrowers / guarantors legal heirs (known-unknown) legal representative (known-unknown) and the public in general that the undersigned has taken **Symbolic** possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules ON THIS DAY OF 12TH JULY OF THE YEAR 2024. (12/07/2024)

The borrower, legal heirs (known-unknown) legal representative (known-unknown) and guarantor and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India, for an amount of Rs.7,40,054.00 (Rupees Seven Lakh FoUrty Thousand Fifty Four Only) and further interest, incidental expenses, cost and other charges thereon w.e.f. 10.05.2022.

The borrowers, legal heirs (known & unknown) attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Description of the Immovable property
 All that piece and parcel of the immovable property bearing Residential Plot / House No. 202/1, Village Devaliya Tal: Tilakwada Dist :NARMADA, total Area 132.89 sq.mtr, OWNED BY MR. MAYUDIN BADRUDIN MALEK, Bounded as follows:

Bounded as follows:
 On or Towards East By : Open Plot
 On or Towards West By : Devaliya Rajpipla Road,
 On or Towards North By : Property 202
 On or Towards South By : Property 200

Date : 12/07/2024 Authorised Officer
 Place : TILAKWADA State Bank of India

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR SAMVID STEELS PRIVATE LIMITED OPERATING IN STEEL INDUSTRY AT MAHESANA - KADI (CD is not going concern)
 (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	SAMVID STEELS PRIVATE LIMITED (Formerly known as Saumil Traders Private Limited) PAN: AAUCS9508F CIN: U55100GJ1992PTD018421
2. Address of the registered office	2, Ashima complex, Kadi-kali highway, Karannagar Kadi, Mahesana, Gujarat- 382727
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Kadi, Mahesana
5. Installed capacity of main products/ services	NA as no operation since last 10 year No Plant & Machinery Only Land is there
6. Quantity & value of main products/ services sold in last financial year	NA (CD is not a going concern)
7. Number of employees/ workmen	ZERO (CD is not a going concern)
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available details can be sought by sending a request to Resolution Professional at samvidsteelsbc24@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Available details can be sought by sending a request to Resolution Professional at samvidsteelsbc24@gmail.com
10. Last date for receipt of expression of interest	01-08-2024
11. Date of issue of provisional list of prospective resolution applicants	03-08-2024
12. Last date for submission of objections to provisional list	08-08-2024
13. Date of issue of final list of prospective resolution applicants	18-08-2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	08-08-2024
15. Last date for submission of resolution plans	07-09-2024
16. Process email id to submit EOI	samvidsteelsbc24@gmail.com

Sd/-
 Manish Santosh Buchasia
 Resolution Professional for Samvid Steels Private Limited
 Regn. No.: IBB/I/PA-002/IP-N00487/2017-2018/11449
 Regn. No.: IBB/I/PA-002/IP-N00487/2017-2018/11449
 AFA Certificate No. AA211449/02/061124/202968 | AFA Valid Up to: 06-Nov-24
 Date : 17.07.2024 Address: 306, Gala Mart Nr Sobo Centre, Avenue Sbi/Union Bank/, Place: Ahmedabad South Bopal, Ahmedabad-380058, Gujarat

POSSESSION NOTICE
 (for immovable property)

Whereas, The undersigned, Authorized Officer of CFM ASSET RECONSTRUCTION PRIVATE LIMITED (CFMARC) (CIN:U67100GJ2015PT083994), an asset reconstruction company duly registered under Section 3 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFAESI Act) and in exercise of powers conferred under Section 13 (12) read with relevant Rules of the Security Interest (Enforcement) Rules, 2002 (Rules) issues the following notice:

The Authorized Officer of INDIABULLS HOUSING FINANCE LIMITED (IHFL) (CIN:L65922DL2005PLC136029) (now known as SAMMAAN CAPITAL LTD) in exercise of powers conferred under Section 13 (12) of SARFAESI Act read with Rule 3 of the Rules issued Demand Notice dated 26.04.2018 calling upon the Borrower(s) VINAY Y. VAGHANI AND NITIGNA Y. VAGHANI ALIAS NITIGNA YOGESH VAGHANI to repay the amount mentioned in the Notice being Rs.23,32,991/- (Rupees Twenty Three Lakhs Thirty Two Thousand Nine Hundred Ninety One Only) under the Loan Account No. HHLTHN00233142 as on 26.04.2018 alongwith interest thereon and other charges within 60 days from the date of receipt of the said Notice.

IHFL has, under the provisions of SARFAESI Act, assigned the loan of the above mentioned Borrower(s) to CFMARC acting in its capacity as Trustee of CFMARC Trust-I IHFL, vide Assignment Agreement dated 30.06.2020 pursuant to which CFMARC has stepped in as a secured creditor with respect to the above Loan Account which has been renumbered as Loan Account No. HHLTHN00233142 in books of CFMARC.

The Borrower(s) having failed to repay the amount as mentioned above, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 12.07.2024.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CFMARC for an amount Rs.23,32,991/- (Rupees Twenty Three Lakhs Thirty Two Thousand Nine Hundred Ninety One Only) as on 26.04.2018 and interest thereon alongwith other charges.

The Borrower's attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

THE RESIDENTIAL PREMISES BEARING FLAT/ UNIT NO. H2-501, ADMEASURING 94.48 SQ. MTRS. BUILT UP AREA SITUATED ON 5TH FLOOR IN WEST DIRECTION IN TOWER-H2 OF 'DOVE DECK RESIDENTIAL SCHEME' AND CONSTRUCTED ON 6144.65 SQ. MTRS. (66141 SQ. FT.) OF LAND OF PLOT NO. 4A BEARING REVENUE SURVEY NO. 11/PAIKI 1 OF SAYAJIPURA VILLAGE TALUK AND DISTRICT VADODARA - 390019, GUJARAT. THE SAID FLAT/ UNIT IS SOLD ALONG WITH PROPORTIONATE SHARE OF 27.26 SQ. MTRS. IN THE COMMON PLOT, COMMON ROAD AND ALL OTHER COMMON AND UNDIVIDED LAND. THE SAID FLAT/ UNIT IS BOUNDED BY:

EAST : FLAT NO. H2-504 NORTH: FLAT NO. H2-502
 WEST : SOCIETY INTERNAL ROAD SOUTH : CLUBHOUSE

Sd/-
 Authorised Officer
 CFM ASSET RECONSTRUCTION PRIVATE LIMITED
 Place: VADODARA acting in its capacity as Trustee of CFMARC Trust-IHFL

POSSESSION NOTICE
 (for immovable property)

Whereas, The undersigned being the Authorized Officer of INDIABULLS HOUSING FINANCE LIMITED (CIN:L65922DL2005PLC136029) (now known as SAMMAAN CAPITAL LTD) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 29.10.2022 calling upon the Borrower(s) RANK DINESHBHAI MADHAVJI AND RANK RANJANBEN DINESHBHAI to repay the amount mentioned in the Notice being Rs.55,16,289.68 (Rupees Fifty Five Lakhs Sixteen Thousand Two Hundred Eighty Nine and Paise Sixty Eight Only) against Loan Account No. HLPRAJ00351532 as on 28.10.2022 and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on 13.07.2024.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of INDIABULLS HOUSING FINANCE LIMITED (now known as SAMMAAN CAPITAL LTD) for an amount of Rs.55,16,289.68 (Rupees Fifty Five Lakhs Sixteen Thousand Two Hundred Eighty Nine and Paise Sixty Eight Only) as on 28.10.2022 and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

SCHEDULE -A

PROPERTY SITUATED IN REGISTRATION DISTRICT RAJKOT, SUB DISTRICT RAJKOT WHICH IS INCLUDED IN RAJKOT MUNICIPAL CORPORATION OF GAM NANA MAVA OF REVENUE SURVEY NO. 93/1 AND 95/1 PAIKI, NON AGRICULTURAL LAND OF PLOTS WITH PERMISSION TO CONSTRUCT BUILDING, PAIKI T. P. SCHEME NO. 5, AFTER PERMISSION LAND OF REVENUE SURVEY NO. 93 IS ALLOTTED FINAL PLOT NO. 215, AND REVENUE SURVEY NO. 95 IS ALLOTTED, FINAL PLOT NO. 210 THE TOTAL AREA OF BOTH FINAL PLOTS ADMEASURING 79,354-00 LAND OF PAIKI REVENUE SURVEY NO. 95/1 PAIKI FINAL PLOT NO. 210 ADMEASURING 44977-00 SQ. MTS. BUILDING SITUATED THEREON AND WHICH IS KNOWN AS "AALAP AVENUE" OF THAT LAND OF PLOTS PAIKI, PLOT NO. A/1 ADMEASURING 279-82 SQ. MTS. AND LAND OF PLOT NO. A/2 ADMEASURING 166-14 SQ. MTS. TOTAL ADMEASURING, 445-96 SQ. MTS. RESIDENTIAL COMPLEX CONSTRUCTED THEREON AND KNOWN AS "VRAJ VATIKA" SITUATED IN RAJKOT-360005, GUJARAT. THE SAID PROPERTY IS BOUNDED AS UNDER:

EAST :24 MTS. ROAD WEST :7.50 MTS. ROAD
 NORTH :9-14 MTS. ROAD SOUTH :BLOCK NO. A-3.

SCHEDULE -B

IN THE SAID RESIDENTIAL COMPLEX KNOWN AS "VRAJ VATIKA" ON THIRD FLOOR, FLAT NO. 301, HAVING BUILTUP AREA 93.54 SQ.MTS., THAT IMMOVABLE PROPERTY IS BOUNDED AS UNDER:

EAST : OPEN TO SKY SPACE THEREAFTER ROAD OF 24-00 MTS.
 WEST : COMMON PASSAGE, STAIRS, LIFT AND THEREAFTER FLAT NO. 302
 NORTH : OPEN TO SKY SPACE THEREAFTER ROAD OF 9-14 MTS.
 SOUTH : UNIT NO. A/3

Sd/-
 Authorised Officer
 SAMMAAN CAPITAL LTD.
 Place: RAJKOT (FORMERLY INDIABULLS HOUSING FINANCE LIMITED)

AM/NS INDIA
 ArcelorMittal Nippon Steel India

ARCELORMITTAL NIPPON STEEL INDIA LIMITED
 Regd. Office: AMNS House, AMNS Township, 27th K.M., Surat Hazira Road, Hazira, Gujarat.
 Tel No: +91 261 6689200/6689100 Website: www.amns.in
 CIN U27100GJ1976FLC013787

PUBLIC NOTICE

NOTICE is hereby given pursuant to Section 201 of the Companies Act, 2013, read with the rules made thereunder, as may be applicable, to the members of ArcelorMittal Nippon Steel India Limited ("the Company") that the Company proposes to make an application to the Central Government for its approval, under Section 196 read with Part I of Schedule V of the Companies Act, 2013 ("the Act") together with the Companies (Appointment and Remuneration of Managerial Personnel) Rules, 2014 and all other applicable provisions, if any (including any statutory modifications or re-enactment for the time being in force), for appointment of Foreign National who is not a resident of India, Mr. Hiroo Ishibashi (DIN: 10581262), as Whole time Director of the Company for a period of 3 years w.e.f April 19, 2024 to April 18, 2027 as per the terms and conditions of employment as detailed below:

- Remuneration: Nil salary
- Tenure: Three years.
- Other terms: No siting fees for attending the meetings of the Board of Directors or any Committee thereof, during his tenure as 'Whole Time Director' of the Company and such other terms and conditions as may be decided by the Board from time to time.

Any person whose interest is affected by the above proposal may intimate the nature of interest and grounds of opposition to the proposed application, if any, should be supported by an affidavit and should be sent in original to the Secretary, Ministry of Corporate Affairs, 5th Floor, Shastri Bhavan, Dr. Rajendra Prasad Road, New Delhi 110001 with a copy to the Company at the registered office as above.

For and on behalf of the Board
For ArcelorMittal Nippon Steel India Limited
 sd/-
Pankaj S Chourasia
 Company Secretary

Place: Mumbai
 Date: July 17, 2024

SMARTER STEELS BRIGHTER FUTURES
 Ahmedabad

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SAMVID STEELS PRIVATE LIMITED OPERATING IN STEEL INDUSTRY AT MAHESANA – KADI (CD is not going concern)

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1.	Name of the Corporate Debtor along with PAN/CIN/LLP No.	SAMVID STEELS PRIVATE LIMITED (Formerly known as Saumil Traders Private Limited) PAN: AADCS0508F CIN: U55100GJ1992PTC018421
2.	Address of the registered office	2, Ashima complex, Kadi-kalol highway, Karannagar Kadi, Mahesana, Gujarat- 382727
3.	URL of website	Not Available
4.	Details of place where majority of fixed assets are located	Kadi, Mahesana
5.	Installed capacity of main products/ services	NA as no operation since last 10 year No Plant & Machinery Only Land is there
6.	Quantity & value of main products/ services sold in last financial year	NA (CD is not a going concern)
7.	Number of employees/ workmen	ZERO (CD is not a going concern)
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Available details can be sought by sending a request to Resolution Professional at samvidsteelsibc24@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	Available details can be sought by sending a request to Resolution Professional at samvidsteelsibc24@gmail.com
10.	Last date for receipt of expression of interest	01-08-2024
11.	Date of issue of provisional list of prospective resolution applicants	03-08-2024
12.	Last date for submission of objections to provisional list	08-08-2024
13.	Date of issue of final list of prospective resolution applicants	18-08-2024
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plan to prospective resolution applicants	08-08-2024
15.	Last date for submission of resolution plans	07-09-2024
16.	Process email id to submit EOI	samvidsteelsibc24@gmail.com

Sd/-

Manish Santosh Buchasia

Resolution Professional for **Samvid Steels Private Limited**

Regn. No.: IBBI/IPA-002/IP-N00487/2017-2018/11449

AFA Certificate No. AA2/11449/02/061124/202968 | **AFA Valid Up to:** 06-Nov-24

Date : 17.07.2024

Address: 306, Gala Mart Nr Sobo Centre, Above Sbi/Union Bank/,

Place: Ahmedabad

South Bopal, Ahemdabad-380058, Gujarat